

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2211
TO BE ANSWERED ON 02.08.2023**

HIGH SPEED RAIL PROJECT IN KERALA

2211. SHRI HIBI EDEN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government acknowledges the necessity of a high-speed rail project for the State of Kerala;**
- (b) whether the assistance from the Central Government for the high-speed rail project in Kerala is assured or is it merely an aspiration of the Kerala Government;**
- (c) whether the Government has identified and considered various funding options to finance the high-speed rail project in Kerala;**
- (d) whether the Government has received draft project proposals from the State Government for the high-speed rail project, and if so, the dates of receipt of proposals thereof;**
- (e) whether the Railways is actively participating in the ongoing discussions regarding the high-speed rail project in Kerala; and**
- (f) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (f): At present, Mumbai-Ahmedabad High Speed Rail (MAHSR) Project is the only sanctioned project of High Speed Rail in India. However, a Semi High Speed Rail Project from Thiruvananthapuram to Kasargod has been identified for development in the State of Kerala by Kerala Rail Development Corporation Limited (KRDCL), a Joint Venture company of State Government of Kerala and Ministry of Railways. KRDCL has undertaken the work of preparation of Survey/

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Detailed Project Report of the project. In-Principle Approval (IPA) for taking up pre-investment activities has been conveyed by Ministry of Railways to KRDC. The project is yet not sanctioned.

Being highly capital intensive projects, the decision to sanction any HSR Corridor/Project depends on many factors such as techno-economic feasibility, availability of resources and financing options.
